

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri A.K.Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

**Petition No. 80/2005 &
IA 31/2006**

In the matter of

Approval of tariff of Jhanor Gandhar Gas Power Station for the period from 1.4.2004 to 31.3.2009

And in the matter of

National Thermal Power Corporation Ltd, New Delhi

..Petitioner

Vs

1. Madhya Pradesh State Electricity Board, Jabalpur
2. Maharashtra State Electricity Board, Mumbai
3. Gujarat Urja Vikas Nigam Ltd, Vadodara
4. Chhattisgarh State Electricity Board, Raipur
5. Electricity Department, Govt. of Goa, Panaji, Goa
6. Electricity Department, Administration of Daman & Diu, Daman
7. Electricity Department, Administration of Dadra and Nagar Haveli, Silvassa

..Respondents

The following were present:

1. Shri V.B.K. Jain, NTPC
2. Shri D Kar, NTPC
3. Shri Vivake Kumar, NTPC
4. Shri Balaji Dubey, NTPC
5. Shri N.N. Sadasivan, NTPC
6. Shri S.K. Johar, NTPC
7. Shri. S.K. Sharma, NTPC
8. Shri. S.K. Khanna, NTPC
9. Shri. S.K. Samui, NTPC
10. Shri. S Saran, NTPC
11. Shri. R. Singhal, NTPC
12. Shri. D.G. Salpekar, NTPC

13. Shri. D Khandewal, MPSEB
14. Shri. A.K. Garg, MPSEB
15. Shri. M.K. Patel, MPSEB

ORDER
(DATE OF HEARING: 6.6.2006)

The petitioner has filed this petition seeking approval of tariff for Jhanor Gandhar Gas Power Station for the period from 1.4.2004 to 31.3.2009.

2. In the interlocutory application, the petitioner has submitted that the generating station is not covered under the operational warranty for supply of free spares for 10 years. According to the petitioner, supply, erection, testing and commissioning of the main plant equipment for the generating station was undertaken on turnkey basis by the consortium of M/s ABB and Marubeni on international competitive bidding basis and the bidding documents did not have any provision towards operational guarantee of the critical components of gas turbines, as was the case with other gas-based generating stations, such as, Kawas, Anta, Auraiya, etc. The petitioner has, therefore, claimed normative O&M expenses as applicable to the generating stations without warranty spares.

3. For detailed examination of this claim, the petitioner is directed to submit the following information latest by 10.7.2006, with copy to the respondents:

- (a) Copy of Notice Inviting Tender (NIT) along with excerpts from the bid documents where general conditions and technical conditions for warranty/guarantee of the equipment were specified.

- (b) Record note of pre-bid conference with the bidders or the details of clarifications/information sought by the different bidders and clarifications furnished prior to submission of financial bids.
- (c) Details of changes/alterations, modifications or amendments in the bid documents with reference to warranty spares, if any.
- (d) Last date for submission of price bids and date of opening thereof.
- (e) Negotiations with the lowest bidder and details of cost reduction sought by the petitioner indicating reduction sought and realised and conditions thereof.
- (f) Copy of the relevant pages of final contract document.

5. The main petition as also the interlocutory application shall be listed for further hearing on 20 Jul 2006.

Sd/-	Sd/-	Sd/-
(A.H. JUNG) MEMBER	(BHANU BHUSHAN) MEMBER	(ASHOK BASU) CHAIRPERSON

New Delhi dated the 6th June, 2006